

Income at Suraimanpur Station

1024. **Shri Radha Mohan Singh:** Will the Minister of Railways be pleased to state:

(a) the total income from Goods and Passenger Traffic at Suraimanpur Station of the North Eastern Railway during the last six years from 1953-54 to 1958-59; and

(b) if it has declined, the reasons for the same?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) and (b). The information is being collected and will be laid on the table of the House.

N.W. Railway Co-operative Society, Lahore

1025. { **Shri S. C. Samanta:**
Shri Subodh Hanada:

Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 3408 on the 7th May, 1958 and state

(a) whether any settlement has since been made of the claims of holders in India of Saving Bank Accounts and fixed deposits with the undivided N.W Railway Employees Co-operative and Thrift Society Ltd of Lahore;

(b) whether it is a fact that Rs 3 lakhs have been recovered from the Railway staff towards loans advanced by the Society to members who migrated to India;

(c) if so, whether this amount is being disbursed to the members of the society;

(d) if not, the reasons therefor.

(e) whether there is any proposal to give interim relief to the claimants out of the amount realised by Society in India and other Government securities of the Society held in India; and

(f) if not, the reasons therefor?

The Deputy Minister of Railways (Shri Shekawas Khan): (a) No.

(b) About Rs. 2-80 lakhs have been recovered.

(c). No.

(d) The N.W. Railway Employees' Co-operative Credit Society, Delhi, has been registered as a Co-operative Society in India and this has been recognised by the Registrar of Co-operative Societies, Delhi as a counterpart of the Lahore Society in India, under Section 43 of the Displaced Persons (Debt Adjustment) Act, 1951. The Railway Ministry has been advised that this Society is entitled to demand and receive the moneys due to the Lahore Society from persons residing in India and that it should also discharge the liabilities to the claimants in India. The Railway cannot therefore by itself utilise the collections so far made for discharging the claims against the Lahore Society.

(e) No

(f) The Railway Ministry is considering the question of transfer of the collections so far made by them to the N W Railway Credit Society, Delhi, after it goes into voluntary liquidation, with a view to enable the liquidator of the Society to pay the claimants *pro-rata*.

12-01 hrs.

RE MOTIONS FOR ADJOURNMENT

Mr Speaker: Now, papers to be laid on the Table

Shri Muhammed Elias (Howrah): May I draw your attention to one thing? We had given notice of an adjournment motion with regard to the serious food situation in West Bengal

Mr. Speaker: I have disallowed all adjournment motions today.

Shri Muhammed Elias: Every day, the situation is deteriorating

Mr. Speaker: Order, order. If the hon Member persists

Shri Muhammed Elias: Let me say one or two words.

Mr. Speaker: Order, order. Will the hon. Member resume his seat?

Shri Muhammed Elias: Every day, the food situation in West Bengal is deteriorating.

Mr. Speaker: Will the hon Member resume his seat or not? Because the hon. Member is obstructing, I hereby direct that Shri Muhammed Elias will keep out of this House and withdraw from this House for the rest of the day. I disallowed the adjournment motion. The hon Member is constantly interrupting now.

Shri Muhammed Elias: You have not stated any reasons

Mr. Speaker: I am not bound to give any reasons.

Shri Muhammed Elias: You have withheld consent to this adjournment motion, without giving any reasons.

Mr. Speaker: I am not bound to do so. The hon. Member will kindly withdraw from the House. He shall not keep sitting here

Shri Muhammed Elias: Why should I withdraw? I cannot understand. You have not got any right to say anything—Bengalis are dying today.

Mr. Speaker: Order, order

Shri Muhammed Elias: Hundreds of people are dying there

Mr. Speaker: Order, order, he cannot go on like this

Shri Muhammed Elias: All the popular leaders there are being thrown inside the prisons

Mr. Speaker: Order, order. Otherwise, I have already named him to go out of the House

Shri Muhammed Elias: Under the Preventive Detention Act; and you are saying that we have no right to say anything. How is that?

Mr. Speaker: The hon Member must withdraw; otherwise, he will be forced to withdraw. He must keep out

of this House. I have been noticing this kind of interruption again and again; I would not allow it hereafter.

Now, papers to be laid on the table.

Shri S. M. Banerjee (Kanpur): I have given notice of another adjournment motion

Mr. Speaker: I have disallowed all of them.

(At this stage, the Marshal approached the hon. Shri Muhammed Elias and requested him to withdraw from the House.)

Shri Muhammed Elias: I am withdrawing. But you are indiscriminately using the power of the Speaker to defend the Treasury Benches

Mr. Speaker: Order, order. I shall have to take more serious action against him for this contempt of the authority of the Speaker

Shri Muhammed Elias: You may do whatever you can. I have got every right to say what is just and right

Mr. Speaker: He has no such right. Now, papers to be laid on the Table

(Shri Muhammed Elias then withdrew from the House)

Shri S. M. Banerjee: What about the adjournment motion tabled by Shri Sadhan Gupta and myself? You have said that a calling-attention-notice may be given

Mr. Speaker: I shall have to deal likewise with Shri S. M. Banerjee also

12.04 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER AGRICULTURAL PRODUCE (DEVELOPMENT AND WAREHOUSING) CORPORATIONS ACT

The Deputy Minister of Community Development and Co-operation (Shri